

COURT II MATTER

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 116 of 2008

Dated 18th August, 2010

Present:- : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Dutta, Judicial Member

Reliance Infrastructure Ltd., ...Appellants
Versus

Jharkhand State Electricity RegulatoryRespondents
Commission and others.

Counsel for the Appellant(s)	Mr. Shiv K. Suri ,Advocate
	Mr. Hasan Murtaza, Advocate
Counsel for the respondent (S):	Mr. S. Shrivastava, Advocate
	Mr. A.K. Mehta, Secretary, JSERC
	Respondent No. 1.

O R D E R

Learned Counsel for the Respondent Commission on the last date of hearing had stated that the Appellant can apply for license under the Electricity Act before the Commission to supply electricity in Ranchi and the Commission will consider his application on merits. Learned Counsel for the Appellant now submits that as the matter does not relate to privatisation of electricity distribution, they want to withdraw the appeal.

The Appeal is disposed off as withdrawn.

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

JS/KS

